

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b) The NTC Marketing Division Employees Federation has been representing from time to time to press its demands for parity of pay scales and other fringe benefits with administrative staff of NTC, allowance for handling cash, in-charge allowance, shortage allowance, sales incentive, transfer grants, medical benefits, facilities for trade union activities, etc. While many of their demands have been met, parity of pay scales could not be conceded as the employees of showrooms are governed by the rules and procedures followed for similar establishment under respective Shops and Establishments Acts and Rules and the Minimum Wages Acts and Rules of concerned States in whose jurisdiction the showroom is situated.

SC/ST representation in Board of Directors of Public undertakings under the Ministry of Defence

9455. SHRI BHEEKHABHAI: Will the Minister of DEFENCE be pleased to state:

(a) the number of Public Sector Undertakings and their subsidiaries under his administrative control and the constitution of their Boards of Directors, along with their tenure;

(b) the date on which these Boards were constituted and when their present term is expiring;

(c) details of SC & ST representatives appointed on these Boards of Directors to watch the interest of SC & ST employees as has been done in the case of all nationalised banks;

(d) in case no representation has been given, what steps are contemplated to implement Government policy of reservation on Boards of Directors; and

(c) is it a fact that recommendations for appointment of SCs & STs on Boards of Directors are pending for consideration, if so, the decision taken thereon?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) and (b) There are nine Public Sector Undertakings under the administrative control of Ministry of Defence, including one subsidiary Company, viz., Goa Shipyard Limited, which is a subsidiary of Mazagaon Dock Limited. The Boards of Directors of these Companies consist of whole-time and part-time Directors. The whole-time Directors are appointed for fixed tenures normally ranging from 2 to 5 years. Part-time Directors are appointed from time to time and resign at the following Annual General Meeting of the particular Company but are eligible for re-appointment.

(c) and (d) There is no provision for reservation for SC/ST on the Boards of Directors of these undertakings. As per their present constitution, no SC/ST official is functioning on these Board.

(e) No, Sir.

Representation of SCS/T on Boards of Directors up to Public Sector Undertakings

9456. SHRI BHEEKHABHAI: Will the Minister of FINANCE be pleased to state:

(a) the number of Public Sector Undertakings and their subsidiaries under his administrative control and the constitution of their Board of Directors along with their tenure;

(b) the dates on which these Board have been constituted and when their present terms are expiring;

(c) details of SC and ST representatives appointed on these Boards to watch the interest of SC and ST employees as has been done in the case of all nationalised banks;

(d) in case no representation has been given, what steps are contemplated to implement the Government policy of reservation of Boards of Directors; and

(e) is it a fact that the recommendations for appointment of SCs and STs on Board of Directors are pending for consideration, if so, the decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (e) Government have recently constituted the Boards of Directors of 20 nationalised banks. The details regarding dates of constitution of the Boards, tenure of their appointment including details of Scheduled Castes/Scheduled Tribe nominees appointed on them are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-4010/82]. The information regarding other undertakings is being collected and will be laid on the Table of the House.

Although, there is no provision in the related Nationalisation Scheme or Nationalisation Act for the appointment of a person belonging to Scheduled Caste and Scheduled Tribe as Director on the Board of each bank, it has been Government's endeavour to appoint as far as possible at least one Scheduled Caste/Scheduled Tribe person on each of these Boards.

Policy adopted by SBI in transferring Junior Management Scale-I Officers

9457. SHRI HIRA LAL R. PARMAR:
SHRI R. N. RAKESH:

Will the Minister of FINANCE be pleased to state:

(a) the policy adopted by the State Bank of India for transferring the Junior Management Scale-I Officers just after their promotion from clerical cadre and the maximum period which an officer can stay at a particular station or branch;

(b) whether this policy is strictly followed in all cases without any discrimination;

(c) if not, the reasons therefor; and

(d) the number of officers who are working at one station after the expiry of the maximum period and the reasons for not transferring them from that station?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c) The State Bank of India has reported that according to the extant policy of the bank, clerical staff on promotion as officer in Junior Management Grade Scale-I are transferred out of the Branch/Office from where they were promoted. Officers are normally posted at a particular office for a period of 2/3 years subject to the exigencies of service. This policy is by and large followed in case of all officers; exception being permitted only on administrative and other valid grounds. However, the bank endeavours to keep such cases to the minimum possible. While no discrimination is made in effecting transfers, which are made strictly in accordance with the transfer policy, the bank does some time receive representations from the officers for retention at a particular office/station beyond stipulated period on compassionate grounds. Such requests are decided on the merits of each case by the controlling authority. In some cases, an officer is also retained at the station beyond the stipulated period due to administrative exigencies.